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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Prescot Road,
Gulestan Bldg.,
Fort, Bombay - 1.

O.A./ ~~IAxxNRx~~ No.919/94/ 489-490

Dt: 16/1/1995.

Shri/~~SMx/Mx~~ Bhagwan Roshanlal Singhal

.... Applicant.

Vs.

The Union of India & Ors.

.... Respondents.

CORAM : HON'BLE MEMBER(J), SHRI B.S. HEGDE,
HON'BLE MEMBER(A), SHRI P.P. SRIVASTAVA.

TRIBUNAL'S ORDER :

DATED: 12-12-1994.

None for the applicant. Shri Subodh Joshi on behalf of respondents.

Consequent on the direction of the Tribunal, on the last occasion, the respondents have filed an affidavit today stating that an amount of Rs.11949/- (Net payable Rs.10,977) towards difference of pay on account of Suspension period from 3-1-92 to 2-11-92 have been paid and it has been treated as 'on duty' and the applicant has received the payment on 28-11-94. The applicant's grievance has been solved by the respondents. In the circumstances, O.A. has been disposed of and nothing survives.

Certified True Copy

Date

Section Officer
Central Admin. Tribunal,
Bombay Bench.

Dated: 16/1/1995.

NO.CAT/BOM/JUDL/O.A.919/94/

Copy to:

1. Shri B.R.Singhal,
C/o Shri P.G.Zare, Counsel
for applicant.
2. Union of India, through
Shri Subodh Joshi, Counsel for
respondents.

MDS/-

SECTION OFFICER.

Despatched on 1.6.1.195

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Despatcher

centrally
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Thank Dam meera
Sr. Clerk

11/1/95

Read
17/1/95